

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH AT KOLKATA
ORIGINAL APPLICATION No. 81/2025/EZ

In the Matter of:
Tarun Prakash

...Applicant

-Versus-

The State of Bihar & Ors.

...Respondents

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Date: 4th August, 2025;

Place: Saran, Bihar.

Filed by:

Ghanshyam Pandey

Ghanshyam Pandey
Advocate

M: 9686750386;

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COUNTER AFFIDAVIT FILED ON BEHALF OF RESPONDENT NO. [5]
(I.E. MUNICIPAL COMMISSIONER, CHHAPRA MUNICIPAL
CORPORATION, BIHAR)

I, Sunil Kumar Pandey, s/o Sri Surendra Pandey, aged about 59 years old, by occupation - Government Service (Municipal Commissioner), working for gain at the Office of Nagar Nigam, Chhapra, Bihar, do hereby solemnly affirm and state as follows:

1. That I have made myself acquainted with the facts and circumstances of the Original Application filed by the applicant and I have thoroughly gone through all the documents pertaining to the subject matter of this instant case and I am competent to file the instant Affidavit before this Hon'ble Tribunal.
2. That the respondent Municipal Commissioner, Chhapra Municipal Corporation (hereinafter referred to as "CMC") has been advised to deal with only those contentions which are relevant and material for effective and proper adjudication of the issues involved in the instant case and save controverts and refutes all allegations contained in the said application. Save and except for what are

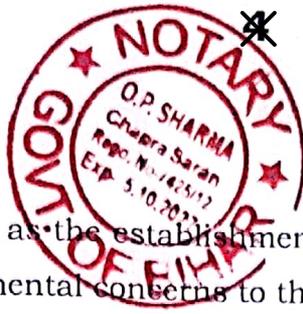
specifically admitted, all other contentions and averments made in the said application are denied and disputed in seriatim.

3. That the respondent submits that Nutan Vivah Bhawan, Ward No. 26, Circle No. 19, Holding No. 501, Muhalla- Lah Bazar, Chhapra, District- Saran, Bihar, which was one of the establishments subject to environmental compliance requirements, has been permanently closed and is no longer operational.
4. That the said establishment was closed pursuant to an Order issued by the Bihar State Pollution Control Board (BSPCB) for non-compliance with environmental norms. Upon receipt of the said order, officers of the Chhapra Municipal Corporation conducted an inspection of the premises and verified that the establishment was indeed closed and non-operational.
5. That following the inspection by Municipal Corporation officers, the proprietor of Nutan Vivah Bhawan, namely Shri Ashok Kumar Gupta, s/o Late Bharat Prasad, submitted a written undertaking dated 1st August, 2025, confirming that:
 - a) The marriage hall has not been conducting any marriage ceremonies since April 2025;
 - b) The establishment shall not be operated in future; and
 - c) The premises remains closed and non-operational.

Copy of the letter dated 1st August, 2025 submitted by Mr. Ashok Kumar and the report submitted by the Officer of CMC dated 2nd August. 2025 and their respective translated copies are annexed hereto and marked as Annexure R/1 Collectively.

6. That in view of the above facts, the issues raised in the Original Application pertaining to Nutan Vivah Bhawan have become

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418125



Varia Symir Pandey
S/O W/O Sunil Kumar 95
Add Municipal Corporation
P.S. Chhapra Dist. Saran
[Signature]
NOTARY
4/8/25

infructuous as the establishment is permanently closed and poses no environmental concerns to the area or public at large.

7. That the respondent Municipal Corporation reaffirms its commitment to environmental protection and shall continue to monitor and ensure compliance with all environmental norms by establishments operating within its jurisdiction.
8. That I have thoroughly gone through the contents of this counter affidavit and I have fully understood the same. I am competent to file and sign the instant Affidavit before this Hon'ble Tribunal by virtue of my office as Municipal Commissioner, Chhapra Municipal Corporation.
9. In the premises, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to take the above facts on record and pass such orders as deemed fit and proper in the circumstances of the case.
10. I state that the statements contained in Paragraphs 1 to 9 are true to the best of my knowledge and belief and the rest are my humble submissions before this Hon'ble Tribunal.

Prepared by me
Ghanshyam Pandey
Advocate

Sunil Kumar Pandey

DEPONENT
Identified by me
[Signature]
Advocate

BEFORE ME

04/08/25
[Signature]

NOTARY PUBLIC

WELFARE STAMP BIHAR GOVT. OF BIHAR

विवार

पञ्जीन रुपये Rs. Twenty Five

REG. NO. 1425/12

EXP. 5.10.2025

NOTARY PUBLIC

O.P. SHARMA
Chhapra, Bihar
Rego. No. 1425/12
Exp. 5.10.2025

BIHAR COURT FEE

REG. NO. 1425/12

EXP. 5.10.2025

VERIFICATION

Verified at Chhapra, Bihar by the deponent above named on this the 4th day of August, 2025, that the contents of this affidavit made in paragraphs 1 to 9 are true to my knowledge and belief and nothing material has been concealed therefrom.

Anil Kumar Pandey
DEPONENT

सेवा के,

✕

ग्यार आयुक्त
(ग्यार निगम दरपरा)

8
01/08/25

विषय:- चुचका के के संदर्भ में.

महोदय,

अयुक्त विषय के संबंध में सुचित करना है कि श्री अशोक कुमार गुप्ता व लुट रम. मरत प्रसाद गुतग पंजरा लखनऊ दरपरा वडि न. 26 का संचालन करता था। बिना अप्रैल 2025 से करे द्वारा मैरेज का संचालन नहीं किया जा रहा है।

सादर चुचकार्य

विश्वास मंजरा

अशोक कुमार

लुट रम. मरत प्रसाद

लखनऊ दरपरा

Ashok Kumar

1.8.25

M.8709980803

TRANSLATED COPY

To,
Municipal Commissioner,
(Municipal Corporation, Chapra)

Subject: Regarding giving information

Sir,

This is to bring to your kind notice in reference to the above subject matter that I Ashok Kumar Gupta, son Late Bharat Prasad, used to operate/manage the business operations of Nutan Palace, Lahab Bazar, Chapra, in ward No. 26.

That since last April 2025, I have not been operating / managing the said Vivah Bhawan for any marriages.

With Regards

Yours Truly,

Ashok Kumar

son late Bharat Prasad

Lahab Bazar, Chapra

Sd/-

Ashok Kumar

Date: 1.8.2025

Mobile: 8709980803

~~देशी नम~~ ✖

नगर शासक
नगर निगम (हारा)

02/08/25

विषय:- देशी नम Original Application No-
81/2025/ER के संदर्भ में!

प्रति,

कम 13 सैक्टर 491 के अर्जेंट प्रो.
गुफा S/O एक भाल प्रसाद के द्वारा मूल विवाद
असुल भवन के ह्याण्ड किया जा रहा था वर्तमान
में 2025 अप्रैल 2025 के इन्क द्वारा मजदूरी
का ह्याण्ड मही किया जा रहा है.


28/8



TRANSLATED COPY

To,
Municipal Commissioner,
Municipal Corporation, Chapra.

Subject: In reference to the case no. OA/81/2025/EZ.

Sir,
That Mr. Ashok Kumar Gupta, son of late Bharat Prasad Gupta, of number 13, holding no. 491, was operating/conducting marriage programs in Nutan Vibha Bhawan, Lahab Bazar, Chapra, ward number 26.

That since April 2025, that marriage programs are not being held or conducted at the said Vivah Bhawan by him.

Sd/-
02.08.2025

